

# 1113

NDOH: 03/11/2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, FARIDKOT HOUSE, NEW DELHI**

**O.A. NO. 248/2022**

**IN THE MATTER OF**

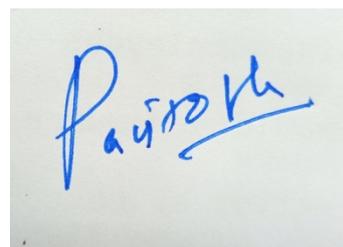
**IN RE" NEWS ITEM PUBLISHED IN THE HINDU DATED 27.03.2022  
TITLED "DIGGING UP THE CHAMBAL"**

**COMPLIANCE REPORT IN TERMS OF ORDER DATED 25.07.2023**

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1.	<b><u>Annexure A-1:</u></b> Summary record of discussions on meeting chaired by Secretary, MoEF&CC held on 31.08.2023.	1 - 49

FILED THROUGH



PARITOSH ANIL

New Delhi  
Dated: 02/11/2023

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**F.No.1-9/2022 WL**  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Wild Life Division)

2<sup>nd</sup> Floor, Vayu Wing,  
Indira Paryavaran Bhawan,  
Jor Bag Road, New Delhi-110003.

**Date: 15<sup>th</sup> September, 2023**

**Office Memorandum**

**Sub:** Summary Record of the discussions on the meeting chaired by Secretary MoEF&CC held on 31.08.2023 in connection with the OA no. 248 of 2022.

Sir,

Kindly find enclosed Summary Record of the discussions on the meeting chaired by Secretary MoEF&CC held on 31.08.2023 in connection with the OA no. 248 of 2022 held on 31<sup>st</sup> August, 2023 under the chairmanship of Secretary, MoEF&CC.

Yours faithfully,

**(Dr. Sudheer Chintalapati)**  
Scientist 'E'  
Email: adwl-mefcc@gov.in.

**Encl:** As above

**Distribution:**

1. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
2. The Chief Secretary, Government of Rajasthan, Jaipur.
3. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
4. The PCCF & HoFF, Government of Madhya Pradesh, Bhopal.
5. The PCCF & HoFF, Government of Rajasthan, Jaipur.

**Copy to:**

1. PPS to Secretary/PPS to DGF&SS/PSO to PSO to Addl. DGF(WL)/PPS to IGF(WL)/PS to DIG(WL), MoEF&CC.

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**Summary Record of the discussions on the meeting chaired by  
Secretary MoEF&CC held on 31.08.2023 in connection with the OA no.  
248 of 2022**

A meeting has been convened on 31<sup>st</sup> August 2023 under the chairmanship of Secretary MoEF&CC in accordance with the directions of Ld. National Green Tribunal, Principal Bench, Delhi in **OA no 248 of 2022 - a suo-moto case by the National Green Tribunal New Delhi based on the News article published in the Hindu titled "Digging up the Chambal" dated 27.03.2022..**

The list of participants is placed at **Annexure-I**.

1. Secretary EF&CC welcomed the participants to the meeting and initiated the discussions.
2. Inspector General of Forests (WL) gave a brief background about the application before the Ld. NGT. He mentioned that the matter at hand concerns illegal mining activities occurring in the vicinity of Keoladeo National Park in Rajasthan, near Dholpur, in close proximity to the National Chambal Sanctuary.
3. This matter was taken up Suo moto by the Tribunal based on a news article published in "The Hindu" on 27th March 2022, titled "Digging up the Chambal." The Tribunal vide order dated 05.04.22 constituted, an Eight Member Joint Committee comprising of the DGF&SS, Director, National Chambal Sanctuary, Secretaries Mining, Rajasthan, UP and M.P. and UP, MP and Rajasthan State PCBs. The committee gave several recommendations after the site visit.
4. It was also informed that Eco-sensitive Zone (ESZ) around National Chambal Wildlife Sanctuary, Uttar Pradesh was notified on 10.06.2020 and around National Chambal Wildlife Sanctuary, Madhya Pradesh, it was notified on 20.02.2020. However, ESZ for National Chambal Wildlife Sanctuary Rajasthan has not yet been notified and proposal for National Chambal Wildlife Sanctuary is pending with the State Government of Rajasthan.
5. Further, alteration of boundaries of the National Chambal Sanctuary, Madhya Pradesh to the extent resulting in exclusion of 292.39 ha from the sanctuary has been recommended in the 69<sup>th</sup> SCNBWL meeting with certain conditions.
6. The Tribunal heard the matter OA 248 of 2022 on 25th July 2023 and has issued the following directions:
  - i. *District Authorities (Chief Secretaries, DGPs, PCBs of Rajasthan, MP and UP and SSPs and DMs of Bhind, Morena, Gwalior, Agra, Etawah, Jhansi, Dholpur and Bharatpur) to periodically monitor it and ensure compliance of (2016 and 2020) Guidelines and control illegal mining and submit a*

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*further action taken report within three months by e-mail at judicial-  
ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF  
and not in the form of Image PDF.*

- ii. *Secretary, MoEF&CC need to have monitoring with Chief Secretary of MP to provide clarity on acceptability of Notification dated 31.01.2023 de-notifying 207 hectare from the sanctuary.*
- iii. *Secretary, MoEF&CC need to have a joint meeting with the Chief Secretaries of MP, UP and Rajasthan and the concerned Head of Departments (Forest and Wildlife and those related to NCS) and to ascertain complete protection of NCS with reference to wildlife and no mining or other activities. MoEF&CC need to give independent report on direction nos. (ii) and (iii) above.*

With this back ground the States were asked to give their status with regard to the Hon'ble NGT order.

**Madhya Pradesh:**

7. The Government of Madhya Pradesh stated that they have implemented a comprehensive set of measures in accordance with the recommendations put forth by the committee established by the National Green Tribunal (NGT) to combat illegal sand mining. The specific details of the steps taken by Madhya Pradesh are at **Annexure-II**.

8. ADGF (WL) mentioned that after obtaining the recommendations for the de-notification of 292.39 hectares of revenue land within the National Chambal Wildlife Sanctuary in Morena, Madhya Pradesh, it is incumbent upon the State Government to proceed with the process of amendment in the notification of the ESZ around the National Chambal Sanctuary, Madhya Pradesh.

9. It was discussed that the State of Madhya Pradesh should expedite the establishment of ESZ boundaries without delay. This is imperative to facilitate the lawful allocation of mining activities within the region. Furthermore, all Collectors and District Magistrates must immediately take stringent measures to combat and eliminate any instances of illegal sand mining in the area.

**Uttar Pradesh:**

10. The Government of Uttar Pradesh informed that they have implemented a series of measures as were recommended by the committee appointed by the National Green Tribunal (NGT) to combat illegal sand mining. The specific details of the steps taken by Uttar Pradesh are at **Annexure-III**.

**Rajasthan:**

11. The Government of Rajasthan provided information regarding the measures being undertaken to prevent illegal sand mining within the state,

with particular focus on areas surrounding the Chambal catchment area. These measures encompass a range of strategies and actions aimed at safeguarding the natural resources and environment while ensuring compliance with relevant regulations. The details of the measures implemented by Rajasthan are at **Annexure-IV**.

### **Conclusions**

12. After deliberations on the necessity for consistently enforcing the anti-illegal mining measures, the following actionable points emerged:

- i. All the State Governments should prioritize and encourage permissible activities within the catchment areas in order to raise awareness and naturally mitigate illegal mining and poaching activities.
- ii. The State Governments of Madhya Pradesh, Uttar Pradesh, and Rajasthan, shall provide detailed reports of the measures taken to combat illegal mining in the vicinity of the Chambal Sanctuary immediately.
- iii. Thereafter, the State Governments are to submit a monthly report to the Ministry on the progress regarding steps to curb illegal mining.
- iv. A standardized format will be devised by the Ministry for monitoring of actions taken by the respective State Governments.
- v. A quarterly coordination committee meeting will be held under the Chairmanship of ADG (WL) to oversee the actions taken by State Governments and share best practices.
- vi. State Government of Rajasthan to take immediate steps to submit the proposal for notification of the ESZ for National Chambal Wildlife Sanctuary.
- vii. District Collectors should take proactive measures for providing alternative livelihood options for the local communities currently dependent on sand mining, through convergence of various schemes.

The meeting ended with a vote of thanks to the Chair and all participants.

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**ANNEXURE-I****LIST OF PARTICIPANTS**

<b>S.No.</b>	<b>Name and Designation</b>
1.	Ms. Leena Nandan, Secretary, MoEF&CC
2.	Shri Bivash Ranjan, ADGF(WL), MoEF&CC
3.	Shri Shikhar Agrawal, Additional Chief Secretary, Forest, Environment And Climate Change, Rajasthan.
4.	Sh. Gulshan Bamra, Principal Secretary Environment, Madhya Pradesh
5.	Sh Ashish Tiwari, Principal Secretary Environment, Uttar Pradesh
6.	Shri Raghu Prasad, IGF (WL)
7.	Shri Aseem Srivastava, Chief Wild Life Warden, Madhya Pradesh
8.	Shri Arindam Tomar, Chief Wild Life Warden, Rajasthan
9.	Shri Anjani Acharya, Chief Wild Life Warden, Uttar Pradesh
10.	Sh. Shrawan Kumar Verma, DIG, IRO Gandhinagar
11.	DM Morena, Madhya Pradesh
12.	DM Agra, Uttar Pradesh
13.	DM Gwalior, Madhya Pradesh
14.	Ig Chambal, Madhya Pradesh
15.	DFO Chambal, Madhya Pradesh
16.	DM-Sheopur, Madhya Pradesh
17.	Senior Superintendent of Police, Etawah, Uttar Pradesh
18.	Dr. Sudheer Chintalapati, Scientist E, MoEF&CC

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## **Presentation before Secretary, MoEF&CC**

### **ACTION TAKEN REPORT**

by Government of Madhya Pradesh

in compliance of

NGT ORDER DATED 20-07-2023

in OA 248 / 2022

**31<sup>st</sup> August 2023**

## Synopsis of The Hon. NGT Order Dated 20-07-2023

“ **Para19.** In view to ensure further follow-up action, we direct:

- i. District Authorities (Chief Secretaries, DGPs, PCBs of Rajasthan, MP and UP and SSPs and DMs of Bhind, Morena, Gwalior, Agra, Etawah, Jhansi, Dholpur and Bharatpur) to periodically monitor it and ensure compliance of (2016 and 2020) Guidelines and control illegal mining and submit a further action taken report within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
- ii. Secretary, MoEF&CC need to have monitoring with Chief Secretary of MP to provide clarity on acceptability of Notification dated 31.01.2023 de-notifying 207 hectare from the sanctuary.
- iii. Secretary, MoEF&CC need to have a joint meeting with the Chief Secretaries of MP, UP and Rajasthan and the concerned Head of Departments (Forest and Wildlife and those related to NCS) and to ascertain complete protection of NCS with reference to wildlife and no mining or other activities. MoEF&CC need to give independent report on direction nos. (ii) and (iii) above. ”

## **Agenda for Meeting chaired by Secretary MoEFFCC dated 31-08-2023**

- a) Secretary, MoEF&CC need to have monitoring with Chief Secretary of MP to provide clarity on acceptability of Notification dated 31.01.2023 de-notifying 207 hectare from the sanctuary.
  
- b) Secretary, MoEF&CC need to have a joint meeting with the Chief Secretaries of MP, UP and Rajasthan and the concerned Head of Departments (Forest and Wildlife and those related to NCS) and to ascertain complete protection of NCS with reference to wildlife and no mining or other activities.

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## **Agenda (a):** Acceptability of [Notification dated 31.01.2023](#) de-notifying 207 ha

1. In exercise of the powers conferred by Sub Section (1) of Section 18 of Wildlife Protection Act 1972 and in pursuance of this Department's notification number 15-12-X(2)-82 dated 24<sup>th</sup> December 1982 published in the Madhya Pradesh Gazette dated 17<sup>th</sup> June 1983 and the 69<sup>th</sup> Meeting of the Standing Committee of the National Board Wildlife was held on 29<sup>th</sup> July 2022 the State Government, hereby, **exclude** the partial revenue area of the sanctuary with the aim of protection of the National Chambal Sanctuary as well as for the provision of sand supply to the local residents for their livelihood with below conditions imposed by National Board Wildlife.

## **Agenda (a):** Acceptability of [Notification dated 31.01.2023](#) de-notifying 207 ha (contd....)

2. Revised proposal for Amendment in ESZ [Notification S.O. 796\(E\) of 20th February 2020](#)
  - i. Amendments in Annexure –I (Boundary description of the ESZ of the protected area). All four boundaries of ESZ have been redefined **including reducing the extent of ESZ to Zero kms in the denotified 207.049 ha of NCS.**
  - ii. Amendments in Annexure IV (List of Village Area coming under ESZ with geo coordinates) Number of villages of Sheopur, Bhind and Morena reduced from 54 to 27.

***NB: Proposal to be sent to MoEFFCC for approval of amendment in ESZ Notification soon in reference to the [ministry's letter dated 28<sup>th</sup> June, 2023.](#)***

**Agenda (b): To ascertain complete protection of NCS with reference to wildlife and no mining or other activities**

1. Comprehensive Conservation & Protection Plan (CPP) by Forest Department
2. Action Taken by Police Department
3. Action Taken by District Administration
4. Intra State Coordination
5. Inter State Coordination
6. Legal Alternatives for Demand of Sand
7. Check Posts and Surveillance



## 1. Comprehensive Conservation & Protection Plan by Forest Department(contd...)

Sl No	Strategy	Action Point	Progress Till Date
1	Protection and Recovery of Species and their Habitat	1.5 Identify species specific Critical Habitats (CH) and ensure their protection	1. No. of CH identified – Muggar – 45 sites Gharial - 36 sites Dolphin- 30 sites (70 Km Approx) Indian skimmer – 52 sites 2. Protection being ensured by regular surveillane of nesting sites & Critical Habitat.
		1.6 Monitor key indicators like water quality and water flow	Monitoring of water quality is being done regularly by Wildlife Institute of India, Dehradun.
		1.7 Strengthen Deori Gharial rearing centre and Barhi Turtle rearing centre	Rs. 33.90 Lacs allotted for 2023-24



## 1. Comprehensive Conservation & Protection Plan by Forest Department (contd...)

S. No	Strategy	Action Point	Progress Till Date
3.	Ensure scientific management of the National Chambal Sanctuary	3.1 Promote research & information exchange	--- 05 studies are under going-- -- 02 on gharial, 02 on Indian skimmer and 01 on Dolphin, mugger & Gharial combined are under going in NCS by various research institutions, 01 on plant resource mapping on Chambal ravines and 01 on maintenance of aquatic ecosystem services under Namami Gange Project by Scientist of Wildlife Institute of India, Dehradun & other institutions are under progress.
		3.2 Ensure baseline survey and regular monitoring through standardized protocols	Every year surveys of nesting sites , hatchlings and estimation of major species are done.

## 1. Comprehensive Conservation & Protection Plan by Forest Department (contd...)

S. No	Strategy	Action Point	Progress Till Date												
4.	IEC activities for Public Participation & Promote Alternate Livelihood	<p>4.1 Set up a Biodiversity interpretation Centre &amp; Kiosks at appropriate places.</p> <p>4.2 Organize education and awareness programmes for the public, especially students etc.</p> <p>4.3 Promote eco-tourism and ensure income from tourism for the locals.</p> <p>4.4 Promote alternate livelihood opportunities and capacity building of local youth.</p>	<p>4.1 Basic Nature Interpretation Centre at Deori Distt. Morena is functional.</p> <p><b>4.2 Anubhuti</b>, an awareness and education campaign is organised for school children in all 3 Districts of the NCS every year during winters.</p> <table border="1"> <thead> <tr> <th>Dn.Name</th> <th>No. of Camps</th> <th>No. of Students</th> </tr> </thead> <tbody> <tr> <td>Morena</td> <td>14</td> <td>1680</td> </tr> <tr> <td>Sheopur</td> <td>16</td> <td>1920</td> </tr> <tr> <td>Bhind</td> <td>04</td> <td>480</td> </tr> </tbody> </table> <p>4.3 Ecotourism activities are organised at Deori interpretation centre and boat rides in Chambal river are available for tourists.</p> <p>4.4 Alternate livelihood programmes are being planned for persons dependent on Chambal river for their livelihood.</p>	Dn.Name	No. of Camps	No. of Students	Morena	14	1680	Sheopur	16	1920	Bhind	04	480
Dn.Name	No. of Camps	No. of Students													
Morena	14	1680													
Sheopur	16	1920													
Bhind	04	480													
5.	Work towards International Recognition of NCS	Submit proposals for designation of NCS as UNESCO World Heritage Site & as RAMSAR Site.	Proposal for declaring NCS a <b>Ramsar site</b> has been approved by State Wetland authority.												

## 1. Comprehensive Conservation & Protection Plan by Forest Department (2023-24 to 2027-28) (contd...)

Sr. No.	Component	Budget Provision for Five Years (Rs. In Lakhs)	Budget Provision required for first year	Sanctioned till Date (Rs. In Lakhs)
1	2	3	4	5
1	New Infrastructure	362	245	48.3
2	Procurement & Maintenance of Equipment (Including Drones, High Speed Boats & Vehicles) for Turtle and Gharial rearing facilities	487.65	178.5	124.45
3	Research and Monitoring	419.06	70.53	59.42
4	Awareness, Conservation, Education and Public Participation	111.52	30.17	6.34
5	Protection Major	540.79	88.58	74
6	Miscellaneous Activities and Court Cases and other Expend.	26.64	8.54	3.54
<b>Total</b>		<b>1947.66</b>	<b>621.32</b>	<b>316.05</b>

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**1. Conservation & Protection Plan by Forest Department : New Infra Progress (contd....)**



**1. Conservation & Protection Plan by Forest Department : Information about Survey of aquatic fauna of National Chambal Sanctuary, Morena (contd...)**

Year	Gharial	Dolphin	Mugger	Indian Skimmer
2018	1681	74	613	-
2019	1876	-	706	329
2020	1859	68	710	512
2021	2176	82	886	577
2022	2014	72	868	517
2023	2108	96	878	740

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**1. Conservation & Protection Plan by Forest Department :  
Information about collection of Turtle Eggs (contd....)**

S.No.	Year	No. of Eggs.
1	2018	5860
2	2019	4934
3	2020	7621
4	2021	7496
5	2022	7410
6	2023	7612

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## 1. Conservation & Protection Plan by Forest Department: Information of Gharial Eggs Collection and hatching (contd...)

Years	No. of Eggs Collected	No. of Eggs Hatched	Number of Gharial Released in River	Release Batch Year
2018	200	192	145	2013-2016
2019	200	184	396	2014-2017
2020	200	188	116	2018
2021	200	190	90	2018,2019
2022	200	189	94	2019,2020
2023	200	192	101	2019,2020

\* *Currently 399 Gharials of Batch year 2020-23 are available in Deori Conservation, Rearing Centre*

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## 2. Action Taken by Police Department

S. No.	Action Taken	Morena	Bhind	Sheopur	Total
1.	New check posts	17	03	05	25
2.	Force deployed	237	249	117	603
3.	CCTV Surveillance Locations	08	02	03	13
4.	Criminal cases registered	113	52	34	199
5.	Number of persons arrested	91	76	50	217
6.	Preventive Action (From 06 Feb 2023 to 28-August 2023)	6,807 (20,307 persons)	6,110 (6270 persons)	3,203 (3,710 persons)	16120 (30287 persons)
7.	Wireless equipments deployed	569	449	305	1323



### 3. Action Taken by District Administration (01-04-2022 to 29-08-23)

Sl No	Action Taken	Morena	Sheopur	Bhind*	Total	Act/ Rule
1	Cases of Illegal Mining	72	3	13	<b>88</b>	<i>Madhya Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2022</i>
2	Cases of Illegal Transportation	265	125	366	<b>756</b>	
3	Cases of Illegal Storage	63	22	35	<b>120</b>	
4	Vehicles Seized	264	114	467	<b>845</b>	
5	Penalty Imposed (Rs. Lakhs)	27.85	18.97	1054.00	<b>1100.82</b>	
6	Penalty Recovered (Rs. Lakhs)	25.94	16.60	-	<b>42.54</b>	

**\*No illegal sand mining/ transportation / storage in NCS area in district Bhind.  
Reported actions are for River Sindh**

### 3. Action Taken by District Administration (contd...)

Sl No	Action Taken	Morena	Sheopur	Bhind*	Total	Act/ Rule
7	Vehicles Confiscated	59	14	02	<b>75</b>	<i>Section 52 of The Indian Forest Act 1927</i>
8	FIRs Lodged	113	34	52	<b>199</b>	<i>Section 379 and 414 of IPC</i>
9	PORs Lodged	189	59	-	<b>248</b>	<i>The Wildlife Protection Act 1972 and The Indian Forest Act 1927</i>
10	Accused/Criminals	342	125	471	<b>938</b>	<i>The Indian Penal Code, The Wildlife Protection Act 1972 and The Indian Forest Act 1927</i>
11	Action on Vehicles without number plate	6611	09	228	<b>6848</b>	<i>The Motor Vehicles Act, 1988</i>
12	Action on Overload Vehicles	2104	-	133	<b>2237</b>	

***\*No illegal sand mining/ transportation / storage in NCS area in district Bhind.  
Reported actions are for River Sindh***

### 3. Action Taken by District Administration (contd...)

Sl No	Action Taken	Morena	Sheopur	Bhind*	Total	Act/ Rule
13.	Suspension of Arms License	04	-	-	<b>04</b>	<i>Section 52 of The Indian Forest Act 1927</i>
14.	Legal sand mines in the district	00	-	72	<b>72</b>	<i>Section 379 and 414 of IPC</i>
15.	New licenses for sand storage	08	-	02	<b>10</b>	<i>The Wildlife Protection Act 1972 and The Indian Forest Act 1927</i>

**\*No illegal sand mining/ transportation / storage in NCS area in district Bhind.  
Reported actions are for River Sindh**

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## 4. Intra State Coordination

Sl No	Date of Meeting	Intra/Inter State	Chaired by	Participants
1	14 <sup>th</sup> February 2023	Intra State	District Collector, Morena (MP)	1. SP Morena 2. DFO Morena/Director NCS 3. District Mining Officer
2	20 <sup>th</sup> February 2023	Intra State	District Collector, Sheopur (MP)	1. SP Sheopur 2. DFO Sheopur 3. District Mining Officer
3	21 <sup>st</sup> February 2023	Intra State	Chief Secretary, Madhya Pradesh	1. DG Police, MP 2. ACS, Home, MP 3. ACS, Forest, MP 4. PCCF (HoFF), MP 5. PCCF (Wildlife), MP 6. PS, Revenue, MP 7. PS Mining, MP 8. PS Environment, MP 9. MS, MPPCB 10. Commissioner, IG Police and CCF, Chambal Division 11. District Collectors, SPs and DFOs of Districts Morena, Bhind and Sheopur
4	7 <sup>th</sup> March 2023	Intra State	District Collector, Morena (MP)	1. SP Morena 2. DFO Morena/Director NCS 3. District Mining Officer
5	14 <sup>th</sup> March 2023	Intra State	Divisional Commissioner, Chambal Division (Morena)	1. IG Chambal Range 2. CCF, Chambal Range 3. Collectors, SPs and DFOs of Morena, Bhind and Sheopur 4. District Mining Officers of Morena, Bhind, Sheopur

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## 4. Intra State Coordination (contd...)

Sl No	Date of Meeting	Intra/Inter State	Chaired by	Participants
6.	20 <sup>th</sup> March, 2023	Intra State	DG Police (MP)	<ol style="list-style-type: none"> <li>1. Special DG (CID), PHQ</li> <li>2. IG Chambal Range</li> <li>3. SP Morena</li> <li>4. SP Bhind</li> </ol>
7.	24 <sup>th</sup> March 2023	Intra State	PCCF (HoFF), MP	<ol style="list-style-type: none"> <li>1. PCCF (Wildlife), MP</li> <li>2. ADG, Police HQ</li> <li>3. Divisional Commissioner, Chambal Division</li> <li>4. IG, Chambal Range</li> <li>5. CCF, Gwalior Range</li> <li>6. Collectors, SPs, DFOs of Morena, Bhind and Sheopur</li> <li>7. Director, NCS, Bhind/Deori</li> <li>8. Mining, Revenue and Forest Officials of Morena, Bhind and Sheopur</li> </ol>
8.	06 <sup>th</sup> April 2023	Intra State	Chief Secretary, MP	<ol style="list-style-type: none"> <li>1. PS, Environment</li> <li>2. PS, Mining</li> <li>3. MS, MPPCB</li> </ol>
9.	10 <sup>th</sup> April, 2023	Intra State	Principal Secretary Mining, MP	<ol style="list-style-type: none"> <li>1. PCCF (HoFF), MP and PCCF (Wildlife), MP</li> <li>2. Commissioner, IG Police and CCF, Chambal Division</li> <li>3. District Collectors, SPs and DFOs of Districts Morena, Bhind and Sheopur</li> <li>4. SP Morena, Sheopur, Bhind and DFO Morena, Sheopur, Bhind</li> </ol>

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## 4. Intra State Coordination (contd...)

Sl No	Date of Meeting	Intra/Inter State	Chaired by	Participants
11	12 <sup>th</sup> April, 2023	Intra State	Chief Secretary	<ol style="list-style-type: none"> <li>1. DG Police, MP</li> <li>2. ACS, Home, MP and ACS, Forest, MP</li> <li>3. PCCF (HoFF), MP and PCCF (Wildlife), MP</li> <li>4. PS, Revenue, MP, PS Mining, MP, PS Environment, MP and MS, MPPCB</li> <li>5. Commissioner, IG Police and CCF, Chambal Division</li> <li>6. District Collectors, SPs and DFOs of Districts Morena, Bhind and Sheopur</li> </ol>
12.	13 <sup>th</sup> July 2023	Intra State	Chief Secretary, MP	<ol style="list-style-type: none"> <li>1. DG Police, MP</li> <li>2. ACS, Home, MP and ACS, Forest, MP</li> <li>3. PCCF (HoFF), MP and PCCF (Wildlife), MP</li> <li>4. PS, Revenue, MP, PS Mining, MP, PS Environment, MP and MS, MPPCB</li> <li>5. Commissioner, IG Police and CCF, Chambal Division</li> <li>6. District Collectors, SPs and DFOs of Districts Morena, Bhind and Sheopur</li> </ol>

## 5. Inter State Coordination

<u>Sl No</u>	<u>Date of Meeting</u>	<u>Intra/Inter State</u>	<u>Chaired by</u>	<u>Participants</u>
1.	17 <sup>th</sup> March 2023	Inter State	Co-Chaired by District Collectors, Morena (MP), Dholpur (Rajasthan) and Agra (UP)	<ol style="list-style-type: none"> <li>1. SPs of Morena (MP) and Dholpur (Rajasthan)</li> <li>2. DCP, Agra (UP)</li> <li>3. DFOs Morena (MP), Dholpur (Rajasthan) and Agra (UP)</li> <li>4. Transport, Mining and Revenue Officers of the three districts</li> </ol>
2.	19 <sup>th</sup> March 2023	Inter State	Co-Chaired by District Collectors, Sheopur (MP), Kareli (Rajasthan) and Sawai Madhopur (Rajasthan)	<ol style="list-style-type: none"> <li>1. SPs of Sheopur (MP), Kareli (Rajasthan) and Sawai Madhopur (Rajasthan)</li> <li>2. DFOs of Sheopur (MP), Kareli (Rajasthan) and Sawai Madhopur (Rajasthan)</li> <li>3. Revenue, Police, Forest and Mining Officers of the three district</li> </ol>
3.	20 <sup>th</sup> March 2023	Inter State	Co-Chaired by Chief Secretaries of MP, Rajasthan and UP	<ol style="list-style-type: none"> <li>1. DGPs of MP, Rajasthan and UP</li> <li>2. ACS/PS/Secretary of Home Departments MP, Rajasthan and UP</li> <li>3. ACS/PS/Secretary of Mining Departments MP, Rajasthan and UP</li> <li>4. ACS/PS/Secretary of Forest and Environment Departments MP, Rajasthan and UP</li> <li>5. District Collectors, SPs and DFOs of Morena, Bhind, Sheopur and Gwalior (MP); Bharatpur and Dholpur (Rajasthan); Agra and Etawah (UP)</li> </ol>
4.	31 <sup>st</sup> March 2023	Inter State	Co-Chaired by District Collectors, Bhind (MP), Etawah (UP)	<ol style="list-style-type: none"> <li>1. SPs of Bhind &amp; Etawah</li> <li>2. DFOs of Bhind &amp; Etawah</li> <li>3. Upper Collectors of Bhind &amp; Etawah</li> <li>4. Mining Officers of Bhind &amp; Etawah</li> </ol>

## 5. Inter State Coordination ( contd...)

<u>Sl No</u>	<u>Date of Meeting</u>	<u>Intra/Inter State</u>	<u>Chaired by</u>	<u>Participants</u>
5.	06 <sup>th</sup> April 2023	Inter State	Additional Chief Secretary, Mining, Rajasthan	<ol style="list-style-type: none"> <li>1. District Collectors Dholpur (Rajasthan) and Morena (MP)</li> <li>2. SPs of Districts Dholpur (Rajasthan) and Morena (MP)</li> <li>3. District Mining Officers Dholpur (Rajasthan) and Morena (MP)</li> </ol>
6.	10 <sup>th</sup> April 2023	Inter State	Principal Secretary, Mining, Madhya Pradesh	<ol style="list-style-type: none"> <li>1. Divisional Commissioner, Chambal Division MP</li> <li>2. IG Police, Chambal Range</li> <li>3. District Collectors, Morena (MP), Dholpur (Rajasthan), Agra (UP)</li> <li>4. SPs of Districts Morena (MP), Dholpur (Rajasthan), Agra (UP)</li> </ol>
7.	19 <sup>th</sup> May 2023	Inter-state	Jointly by District Collectors, Morena (MP), Dholpur (Rajasthan) and Agra (UP)	<ol style="list-style-type: none"> <li>1. SPs of Morena (MP) and Dholpur (Rajasthan)</li> <li>2. DCP, Agra (UP)</li> <li>3. DFOs Morena (MP), Dholpur (Rajasthan) and Agra (UP)</li> <li>4. Transport, Mining and Revenue Officers of the three districts</li> </ol>
8.	30 <sup>th</sup> June 2023	Inter-State	Jointly by District Collectors, Morena (MP), Dholpur (Rajasthan) and Agra (UP)	<ol style="list-style-type: none"> <li>1. SPs of Morena (MP) and Dholpur (Rajasthan)</li> <li>2. DCP, Agra (UP)</li> <li>3. DFOs Morena (MP), Dholpur (Rajasthan) and Agra (UP)</li> <li>4. Transport, Mining and Revenue Officers of the three districts</li> </ol>
9.	11 <sup>th</sup> July 2023	Inter-State	Jointly by District Collectors, Morena (MP), Dholpur (Rajasthan) and Agra (UP)	<ol style="list-style-type: none"> <li>1. SPs of Morena (MP) and Dholpur (Rajasthan)</li> <li>2. DCP, Agra (UP)</li> <li>3. DFOs Morena (MP), Dholpur (Rajasthan) and Agra (UP)</li> <li>4. Transport, Mining and Revenue Officers of the three districts</li> </ol>

## 6. Legal Alternatives for Demand of Sand

S.No	District	Tehsil	Village	Area (In Ha.)	Name of Quarry
1.	Morena	Joura	Khandoli 1	4.80	Barwasin Ghat
		Morena	Khandoli 2	5.00	
			Khandoli Kenthri 3	63.47	
		Morena	Bhanpur 1	5.00	Rajghat
			Bhanpur-Piprai 2	5.00	
			Piprai 3	40.87	
2.	Sheopur	Baroda	Kuhajapur	2.403	Kuhajapur- Barodia Ghat (Total Area-9.48 Ha.)
			Barodia Ghat	7.086	
<b>Total Area</b>				<b>133.629</b>	

- District Survey Reports (DSR) approved by MP SEIAA on 27/03/2023, 04 sand mines in Morena district declared in B-2 Class. As per requirement revised DSR approved by MP SEAC on 23-08-23. Mining is likely to commence from April 2024
- To improve the legal availability of sand in the districts of Morena and Bhind storage licenses have been sanctioned to contractors . Total storage available in district Morena – 4.21 Lakh Cum

## 7. Check posts and Surveillance:

- Mining, Police and Forest departments have increased the number of check posts to 32 from earlier 7 check posts.
  - Morena – 22 (earlier 4)
  - Sheopur – 07 (earlier 02)
  - Bhind – 03 (earlier 01)
- Drone surveillance by **2 drone cameras** is being done by Forest department.  
Drone surveillance has also been started by district Collector, Morena.

## 7. Check posts and Surveillance (contd...)

- Government of MP has prepared a project of installation of 100 electronic check posts in the entire state with AI (Artificial Intelligence) enabled cameras, number plate/ RFID/ QR reader. Total cost of the project is 84 Crore.
- This project will be **implemented first in National Chambal Sanctuary with 5 such electronic check posts.** These will be made operational **by end of April 2024.**
  1. Alabeli Police Chowki (Morena),
  2. Banmore Tiraha Bypass (Morena),
  3. Bandha Churaha (Morena),
  4. Samarsa Check post (Sheopur),
  5. Barhi Toll Plaza (Bhind).





5. राष्ट्रीय चम्बल वन्यजीव विहार के नियन्त्रण हेतु 02 रेंज, आगरा जनपद में बाह रेंज एवं इटावा जनपद में इटावा रेंज है।

### 2- उत्तर प्रदेश के क्षेत्राधिकार में खनन की स्थिति-

- 1.राष्ट्रीय चम्बल सैंक्चुरी, उ0प्र0 के क्षेत्राधिकार अन्तर्गत चम्बल नदी में कहीं भी नियमित और संगठित रूप से, यान्त्रिक विधि से चम्बल बालू का अवैध खनन नहीं होता है।
- 2.मध्य प्रदेश और राजस्थान से उत्खनित चम्बल बालू का अभिवहन भी चम्बल सैंक्चुरी उत्तर प्रदेश की सीमा/क्षेत्राधिकार से नहीं होता है।
- 3.प्रकरण का मुख्य स्थल राजघाट मुरैना, आगरा-ग्वालियर मार्ग पर धौलपुर के आगे राजस्थान-म0प्र0 की सीमा पर चम्बल पुल के पास स्थित है जिसकी चम्बल सैंक्चुरी, उ0प्र0 की सीमा से हवाई दूरी लगभग 40 कि0मी0 है।
- 4.मध्य प्रदेश एवं राजस्थान में उत्खनित बालू धौलपुर जनपद में काफी दूरी तक अभिवहन होने के पश्चात उत्तर प्रदेश में आगरा के मुख्यतः सैंया बॉर्डर से प्रवेश करता है।
- 5.मध्य प्रदेश एवं राजस्थान से बालू के अभिवहन को उत्तर प्रदेश में रोकने की कार्यवाही खनन विभाग, पुलिस विभाग एवं राजस्व विभाग द्वारा संयुक्त रूप से की जाती है।

### 3- राष्ट्रीय चम्बल सैंक्चुरी, उ0प्र0 में बालू खनन व मछलियों आदि के शिकार के रोकथाम हेतु की जा रही कार्यवाही-

- 1.प्रभावी मुखबिर सिस्टम को विकसित किया गया है।
- 2.प्रभावी पैट्रोलिंग हेतु सैंक्चुरी क्षेत्र को 33 बीट में बांटा गया है। रोस्टर के अनुरूप आग्नेयास्त्र से लैस गश्ती टीम द्वारा नियमित गश्त की जाती है।
- 3.वाच टॉवर व मानीटरिंग स्टेशन से ड्रोन एवं वाइनाकुलर के द्वारा भी सैंक्चुरी क्षेत्र की निगरानी की जाती है।
- 4.चम्बल नदी में 04 स्थलों पर तैनात मोटर बोट द्वारा भी प्रभावी पैट्रोलिंग की जाती है।
- 5.सैंक्चुरी अन्तर्गत अवस्थित गांवों में ग्राम प्रधानों के सहयोग से वर्ष 2021 में लगभग 130 निगरानी/जागरूकता समितियों का गठन किया गया है। क्षेत्रीय स्टाफ द्वारा गाँव में जाकर ग्रामीणों को जागरूक करने हेतु नियमित बैठक का आयोजन किया जाता है। बैठक में ग्रामवासियों को मानव वन्यजीव संघर्ष के साथ-साथ चम्बल नदी में बालू खनन, नदी में पाये जाने वाले जलीय जीवों के महत्व, उनके वासस्थल को सुरक्षित रखने तथा विकल्प के रूप में एम-सैण्ड के प्रयोग आदि हेतु जागरूक किया जाता है।
- 6.राष्ट्रीय चम्बल सैंक्चुरी, उ0प्र0 आगरा के अन्तर्गत जनपद आगरा एवं इटावा के मध्य चम्बल सैंक्चुरी में अवैध खनन की रोकथाम एवं क्षेत्र संतत निगरानी रखने हेतु 03 सदस्यीय समिति का गठन किया गया है
- 7.सैंक्चुरी अन्तर्गत नन्दगवां (आगरा) के इन्टरप्रेटेशन सेन्टर में समय-समय पर प्रतिवर्ष लगभग 5000 ग्रामीणों, छात्र-छात्राओं व पर्यटकों आदि के लिए वन विभाग एवं एन0जी0ओ0-टी0एस0ए0 (टर्टल सर्वाइवल एलायन्स), मद्रास कोकोडायल बैंक व बी0एन0एच0एस0 द्वारा जागरूकता कार्यक्रम आयोजित किया जाता है।
- 8.चम्बल बालू के अवैध खनन व परिवहन पर प्रभावी नियन्त्रण हेतु सैंक्चुरी अन्तर्गत लिंक मार्ग एवं मुख्य मार्गों पर पुलिस विभाग से समन्वय स्थापित कर, पुलिस विभाग की चेकपोस्ट पर पुलिस कर्मियों के साथ-साथ आवश्यकतानुसार वन विभाग के स्टाफ की भी शिफ्ट में ड्यूटी लगायी जाती है।





सरेधी में AI/IoT (आर्टिफिसियल इण्टेलिजेन्स युक्त) चेक गेट्स स्थापित किये गये हैं।

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5. खनन विभाग द्वारा जनपद आगरा एवं इटावा की वित्तीय वर्ष 2023-24 में माह अगस्त 28-08-2023 तक की अद्यतन स्थिति निम्नवत् है:-

क्र० सं०	जनपद का नाम	जांच किये गये उपखनिजों लदे वाहनों की संख्या	जांच किये गये वाहनों के सापेक्ष निर्गत नोटिस की संख्या	शास्ति वसूली के प्रकरण	वसूल की गयी शास्ति की धनराशि (रु० लाख में)	खनन अधिनियम एवं आई०पी०सी० की धाराओं के अन्तर्गत पंजीकृत एफ०आई०आर०	पंजीकृत एफ०आई०आर० में अभियुक्तों की संख्या	गैंगस्टर अधिनियम के अन्तर्गत पंजीकृत अभियोग	गिरफ्तार किये गये अभियुक्तों की संख्या
1	2	3	4	5	6	7	8	9	10
1	इटावा	15431	617	422	168.46	3	06	0	03
2	आगरा	45445	2262	820	236	48	91	03	55
कुल योग		60876	2879	1242	404.46	51	97	03	58

6. मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 06.02.2023 के अनुपालन में निदेशालय के पत्र दिनांक 04.03.2023 द्वारा जिलाधिकारी, आगरा एवं जिलाधिकारी, इटावा को अपर जिलाधिकारी की अध्यक्षता में एक संयुक्त जांच दल गठित कर, उक्त क्षेत्रों के औचिक निरीक्षण हेतु निर्देशित किया गया है। आगरा एवं इटावा से प्राप्त आख्या के अनुसार उक्त क्षेत्र में कोई भी अवैध खनन होते नहीं पाया गया है।

### पुलिस विभाग

पुलिस अधीक्षक(अपराध) उ०प्र० लखनऊ के पत्रांक डीजी-सात-एस-14(2)/2017 दिनांक 28-08-2023 द्वारा राष्ट्रीय चम्बल सैक्युरी क्षेत्र में अवैध खनन/परिवहन की रोकथाम हेतु जनपद आगरा एवं इटावा में की गयी कार्यवाही का विवरण उपलब्ध कराया गया है जिसका विवरण निम्नवत् है-

उपरोक्त संदर्भ में जनपद आगरा में सीमावर्ती राज्यों मध्य प्रदेश एवं राजस्थान की ओर से खनन कर लाये जा रहे बालू आदि के वाहनों की चेकिंग करायी जा रही है तथा अनियमितता एवं अवैध खनन/परिवहन होना पाये जाने पर उनके विरुद्ध अभियोग पंजीकृत कर वैधानिक कार्यवाही की जा रही है एवं पकड़े गये वाहनो को नियमानुसार सीज करते हुए उनकी जब्तीकरण की कार्यवाही की जा रही है।

मा० एन०जी०टी० नई दिल्ली द्वारा पारित आदेश दिनांक 28-02-2023 के क्रम में जनपद आगरा में पर्यावरणीय क्षतिपूर्ति के रूप में दिनांक 22-08-2023 तक रु० 34,00,000/- (रु० चौतीस लाख मात्र) धनराशि जमा करायी गई है।

जनपद आगरा में वर्तमान वित्तीय वर्ष 2023-24 में माह अगस्त 2023 तक निर्धारित क्रमिक लक्ष्य रु० 1172.50 लाख के सापेक्ष रु० 2510.95 लाख राजस्व (214.15 प्रतिशत) की राजस्व की प्राप्ति हुयी है।

जनपद आगरा में जांच किये गये उपखनिजों से लदे वाहनों की संख्या 45445 तथा चालान एवं नोटिस की संख्या 2262 के सापेक्ष जमा किये गये प्रकरण/वाहनों की संख्या 820 जिससे वसूल की धनराशि रु० 236 लाख प्राप्त हुई है।

दिनांक 28-08-2023 तक पुलिस एवं प्रशासन के विभागीय अधिकारियों द्वारा संयुक्त रूप से दिये गये निर्देशों के क्रम में चलाये जा रहे अभियान के अन्तर्गत कार्यवाही का विवरण उपरोक्त पत्र के क्रम में दिनांक 01-4-2022 से दिनांक 28.08.2023 तक आगरा एवं इटावा पुलिस द्वारा कृत कार्यवाही की सूचना निम्नानुसार प्रेषित है:-

## वर्ष 2022-23 की सूचना

दिनांक 01-04-2022 से 31-03-2023 तक की सूचना	आगरा	इटवा	कुल योग
सीज किये गये वाहन	128	17	155
नामजद अभियुक्तों की संख्या	303	08	311
प्रकाश मे आये अभियुक्तों की संख्या	0	06	06
कुल अभियुक्तों की संख्या	303	22	325
गिरफ्तार अभियुक्तों की संख्या	104	17	121
हाईकोर्ट स्टे/अग्रिम जमानत	80	07	87
हाजिर अभियुक्तों की संख्या	118	05	123
धारा 82 की कार्यवाही	0	0	0
एन0बी0डब्लू0	0	0	0
गिरफ्तारी हेतु शेष अभियुक्तों की संख्या	01	0	01
अभियोगो मे आरोप पत्र की संख्या	149	07	156
पंजीकृत गैंगस्टर के अभियोग	02	02	04
पंजीकृत गैंगस्टर में अभियुक्त	08	06	14
प्रचलित गैंगस्टर	0	01	01

## वर्ष 2023-24 की सूचना

दिनांक 01-04-2023 से 28-08-2023 तक की सूचना	आगरा	इटवा	कुल योग
सीज किये गये वाहन	83	03	86
नामजद अभियुक्तों की संख्या	86	06	92
प्रकाश मे आये अभियुक्तों की संख्या	0	02	02
कुल अभियुक्तों की संख्या	86	04	90
गिरफ्तार अभियुक्तों की संख्या	51	0	51
हाईकोर्ट स्टे/अग्रिम जमानत	05	0	05
हाजिर अभियुक्तों की संख्या	06	0	06
धारा 82 की कार्यवाही	0	0	0
एन0बी0डब्लू0	0	0	0
गिरफ्तारी हेतु शेष अभियुक्तों की संख्या	24	0	24
अभियोगो मे आरोप पत्र की संख्या	25	01	26
पंजीकृत गैंगस्टर के अभियोग	03	0	03
पंजीकृत गैंगस्टर में अभियुक्त	12	0	12
प्रचलित गैंगस्टर	06	0	06

- पुलिस विभाग, आगरा एवं इटावा द्वारा पंजीकृत अभियोगों का विवरण =183  
(दिनांक 15-07-2023 तक की सूचना)

अतः उत्तर प्रदेश के क्षेत्राधिकार अन्तर्गत राष्ट्रीय चम्बल सैंक्चुरी में अवैध खनन/ अभिवहन, शिकार आदि पर प्रभावी रोकथाम एवं मध्य प्रदेश व राजस्थान से उत्खनित बालू के अभिवहन को उत्तर प्रदेश में रोकने हेतु वन विभाग, खनन विभाग एवं पुलिस विभाग द्वारा की जा रही कार्यवाही का विवरण उपरोक्तानुसार संकलित कर यथावश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक:- उपरोक्तानुसार।

भवदीया,

(आरुषी मिश्रा)

उप वन संरक्षक,

राष्ट्रीय चम्बल सैंक्चुरी प्रोजेक्ट,

उ०प्र०, आगरा

पत्रांक 460 / 10-1

उक्तादिनांकित।

प्रतिलिपि निम्नलिखित को उपरोक्तानुसार मय संलग्नक सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1- प्रधान मुख्य वन संरक्षक, वन्यजीव, उ०प्र०, लखनऊ।

2- मुख्य वन्य जीव प्रतिपालक, उ०प्र० लखनऊ।

3- सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन, लखनऊ।

संलग्नक:- उपरोक्तानुसार।

(आरुषी मिश्रा)

उप वन संरक्षक,

राष्ट्रीय चम्बल सैंक्चुरी प्रोजेक्ट,

उ०प्र०, आगरा

NGT OA 248/2022  
ILLEGAL SAND MINING IN CHAMBAL AREA

MoEFCC meeting dated 31.08.23

## Action against vehicles used

- Transport Department added number plates on 1168 vehicles and made 145 cases against errant vehicles from 1.4.22 to 25.08.23
- Police has registered 262 cases against vehicles involved in illegal mining and seized 249 such vehicles from 1.1.22 to 25.08.23
- 12767 Tonnes sand had been seized and 458 people detained from 1.1.22 to 25.08.23
- Forest Department also made 15 cases against vehicles involved in sand mining from 21.9.22 till 25.08.23

## Enhanced surveillance

- 14th RAC deployed on Sagarpada check post on MP Rajasthan border
- Permission granted & used to deploy Anti Dacoit Force on need basis
- Multi-departmental check posts having staff from police, transport, mining and forest officials made operational round the clock
- Multiple Police check posts also used effectively to check the problem
- Additional surveillance through drones and boats being done on regular basis.

# Actions taken by District Administration

- Orders issued under 144 CrPC prohibiting sale of fuel in excess of permissible container limits to heavy vehicles
- Directives issued for not selling fuel to vehicles without number plates and those involved in illegal mining
- 12 cases registered under section 177 of Rajasthan Tenancy Act and 83 tenants issued notice for stock piling of illegally mined sand.

## Actions taken by Forest Department

- HQ of Deputy Conservator of Forest, National Chambal Sanctuary shifted from Sawaimadhapur to Dholpur to enable better monitoring.
- Final approval for new Tiger Reserve in Dholpur area obtained. Formal notification would be issued soon. This will promote tourism and provide alternate livelihood opportunities.
- Work also started to promote other eco-tourism activities like boating etc. in the area.

## Alternative livelihood and awareness initiatives

- Legal sand mining in 623 ha area beneath Parvati river in Dholpur district started, which also provides employment of 160 people
- Camps organized to cause awareness about legal provisions related to illegal sand mining
- Camps with active participation of various stakeholders also held to provide information about various Government schemes.

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Thank you